



2026:AHC:13682

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 41 of 2026

Ram Asrey And Another

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Surendra Pal
Counsel for Respondent(s)	:	C.S.C., Sher Bahadur Singh

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Counsel for the petitioners is permitted to correct the array of the parties during the course of the day.
2. Heard Sri Surendra Pal, learned counsel for the petitioners, Sri Babban Singh, learned standing counsel for the state-respondents and Sri Sher Bahadur Singh, learned counsel for the respondent-gaon sabha.
3. The instant writ petition has been filed, seeking a writ of mandamus, commanding respondent no.2/Board of Revenue, U.P., Lucknow to decide the Revision Case No.REV/3915 of 2024/Pilibhit (Computer Case No.R20241256003915) (Ram Asrey and Others vs. Niranjan Lal), under Section 333 of the U.P. Z.A. & L.R. Act expeditiously.
4. Counsel for the petitioners states that the revision filed by the petitioners, arising out of suit for partition, is pending before respondent no.2 since 4.2.2025. He further placed the copy of the order dated 4.2.2025 by which revision has been entertained. He submitted that appropriate direction be issued for the expeditious disposal of the pending revision within the time bound period.
5. Considering the facts and circumstances of the case, without expressing any opinion on the merits of the case, this petition is disposed of with the direction to respondent no.2 to decide the aforesaid revision to its logical conclusion, as expeditiously as possible, preferably within a period of 3 months, from the date of production of a certified copy of this order before the authority concerned, after affording proper opportunity of hearing to the parties concerned, in accordance with law.

January 20, 2026
C.Prakash

(Chandra Kumar Rai,J.)